

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 406 of 2012 in E.P. 1 of 2012
in Appeal No. 21 of 2006

Dated: 6th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Chhattisgarh State Power Distribution Co. Ltd.Appellant(s)

Versus

Gujarat Urja Vikas Nigam & Ors.Respondent(s)

Counsel for the Appellant (s) : Ms. Suparna Srivastava
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for GUVNL
Ms. Puja Priyadarshini
for R.2 -MSEDCL
Mr. G. Umopathy for R.4

ORDER

An affidavit has been filed by Madhya Pradesh Power Trading Company.

It is submitted by the learned counsel for the Respondent No.2, on instructions, that the entire amount has been paid. This statement is hereby recorded.

With the above observation, the Application is disposed of.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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